

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER**

I.T.A. No.8363/DEL/2019
Assessment Year: 2008-2009

Zeal Vanijya Pvt. Ltd., GT-40, Sector-93, Gautam Budh Nagar	vs.	ITO, Ward-44(1) Noida.
TAN/PAN: AAACZ2643K		
(Appellant)		(Respondent)

Appellant by:	Shri Shyam Sunder, Adv. & Ms. Sumangla Saxena, Adv.		
Respondent by:	Ms. Sushma Singh, CIT-D.R.		
Date of hearing:	21	01	2021
Date of pronouncement:	12	03	2021

ORDER

PER AMIT SHUKLA, JM

The aforesaid appeal has been filed by the assessee against the impugned order dated 29.01.2013, passed by Ld. Commissioner of Income Tax, Kolkata-I for the Assessment Year 2008-09.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 12th March, 2021

Sd/-

[O.P. KANT]

[ACCOUNTANT MEMBER]

DATED: 12/03/2021

PKK:

Sd/-

[AMIT SHUKLA]

JUDICIAL MEMBER